

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 187
TO BE ANSWERED ON 03.02.2025

Environment Protection (End-Of-Life Vehicles) Rules, 2025

187. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:
SHRI CHAVAN RAVINDRA VASANTRAO:
SHRI SUDHEER GUPTA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has notified Environment Protection (End-of-Life Vehicles) Rules, 2025 and if so, the details thereof and the key features/highlights of the said Rules;
- (b) the aims and objectives behind implementation of the said Rules;
- (c) whether the Government has outlined the specific roles for both Central and State agencies/authorities in implementation of these Rules and if so, the details thereof;
- (d) whether the Government has started any online portal to ensure transparency in implementation and providing real time data on the disposal and recycling of end-of-life vehicles and if so, the details thereof; and
- (e) whether the Government has established any Implementation Committee to oversee the implementation of these Rules and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (e): The Ministry of Environment, Forest and Climate Change (MoEF&CC) notified the Environment Protection (End-of-Life Vehicles) Rules, 2025 vide S.O. 98(E) dated 06th January, 2025 for environmentally sound management of end-of-life vehicles. The rules are based on the principle of extended producer responsibility (EPR) where producers of vehicles are given mandatory EPR targets for scrapping of end-of-life vehicles. The rules cover all types of transport and non-transport vehicles, except agricultural tractor, agricultural trailer, combine harvester and power tiller.

Under the said rules, producers have been mandated to fulfil the obligation of Extended Producer Responsibility for the vehicles that the producer has introduced or introduces in the domestic market, including vehicles put to self-use to ensure the specified scrapping targets.

Producers have been provided annual targets for scrapping of End-of-life vehicles starting from the year 2025-26 for the vehicles placed in the market 15 years ago in case of transport vehicles and 20 years ago in case of non-transport vehicles. They have been mandated to fulfil the Extended Producer Responsibility either through purchase of Extended Producer Responsibility certificate generated by its own Registered Vehicle Scrapping Facility or by any entity having Registered Vehicle Scrapping Facility.

Producers are required to obtain registration from Central Pollution Control Board through the centralised online portal. They are required to declare its Extended Producer Responsibility obligations for the current year by 30th April of the same year to the Central Board and furnish annual returns in Form 1 on centralised online portal to Central Board by 30th June regarding vehicles placed in the market, including vehicles put to self-use in previous financial year and in respect of fulfilment of Extended Producer Responsibility obligations during the previous financial year.

Producers are required to take necessary measures to encourage End-of-Life vehicles are deposited at the Registered Vehicle Scrapping Facility or designated Collection Centres. They must make necessary arrangements to receive the End-of-Life vehicle from the registered owner at any designated Collection Centre, including its sales outlet and shall upload such list of designated Collection Centre, sales outlet on its website and at a conspicuous place of its sales outlets and service centres.

Producers are required to fulfil the Extended Producer Responsibility obligations by floating schemes such as buy back scheme, deposit refund scheme etc, or designate any other entity to fulfil the same. Every producer shall organise awareness campaigns and encourage customers by offering incentives to safe deposit of End-of-Life vehicles at the Registered Vehicle Scrapping Facility or the designated Collection Centre.

Bulk consumers and Registered Vehicle Scrapping Facilities (RVSFs) have been mandated to obtain registration from State Pollution Control Board through the centralised online portal. RVSFs have been mandated to receive unfit vehicles or End-of-Life vehicles for scrapping and must carry out treatment, depolluting, dismantling, segregation and scrapping activities.

RVSFs can exchange the Extended Producer Responsibility certificates upon processing of every End-of Life vehicle based on the quantity of steel from the End-of-Life vehicles on the centralized online portal for issuance of Extended Producer Responsibility certificates by Central Board for purchase by the producers.

Under the rules, Central Pollution Control Board (CPCB) has been mandated to establish a centralized online EPR portal within six months of the publication of the Rules for implementation of the provisions of the Rules inter-alia include registration of Producers, Bulk consumers and RVSFs, generation and exchange of EPR certificates, filing of returns regarding EPR obligations and scrapping of end-of-life vehicles, uploading the list of designated collection centres for receiving End-of-life vehicles. Central Pollution Control Board has been mandated to carry out the registration of producers on the centralised online portal. Rules enable CPCB to issue guidelines for handling, processing and recycling or refurbishing of materials of End-of-Life vehicles in environmentally sound manner and for implementation of these rules. CPCB is required to undertake periodic inspection and audit of the producer to ensure that such facility is complying with the requirement under the provisions of these rules. CPCB may undertake or cause to be undertaken by an authorised agency the periodic inspection and audit of the Registered Vehicle Scrapping facility. CPCB may take necessary actions against violations or for non-fulfilment of obligations under these rules against a producer or Registered Vehicle Scrapping Facility or any other person.

State Government and UT Administration is required to take steps to ensure that adequate number of RVSFs and Automated Testing Stations are established in the respective State and Union Territory, organise awareness campaigns, and encourage and incentivise customers to

engage in safe deposition of End-of-Life vehicles at the Registered Vehicle Scrapping Facility or the designated Collection Centre.

State Pollution Control Board have been mandated to register the RVSF and bulk consumer on the centralized online portal. SPCB State Pollution Control Board is required to undertake periodic inspection and audit, or cause to be inspected by an authorised agency, of the RVSF to ensure compliance of the rules. SPCB is required to undertake periodic inspection and audit, or cause to be inspected by an authorised agency, of the Registered Vehicle Scrapping Facility to ensure the compliance of these rules and may take necessary actions against violations or for non-fulfilment of obligations under these rules against a Registered Vehicle Scrapping Facility or bulk consumer or any other person.

In case, producer or Registered Vehicle Scrapping Facility or bulk consumer fails to comply with the provisions relating to handling and scrapping of End-of-Life vehicles in environmentally sound manner under these rules, are liable to pay environmental compensation for causing loss, damage or injury to environment or public health.

In line with the Rule 17, MoEF&CC has vide Order dated 30.01.2025 constituted the Implementation Committee under chairpersonship of Chairman, Central Pollution Control Board, with representatives from the concerned Ministries/ Departments/ stakeholders representing producers, recyclers and scrapping facilities, for effective implementation of these rules.
